

GOVERNMENT OF INDIA
MINISTRY OF WATER RESOURCES,
RIVER DEVELOPMENT & GANGA REJUVENATION
LOK SABHA
UNSTARRED QUESTION NO. †919
ANSWERED ON 20.07.2017

CLEANING OF GANGA RIVER

†919. SHRIMATI BHAVANA PUNDALIKRAO GAWALI PATIL
SHRI ARVIND SAWANT

Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) whether the Government has started a campaign to clean the Ganga river;
- (b) if so, the details of the works undertaken in this regard;
- (c) whether the Government has issued any guidelines/notification for penalising/ fining the persons caught throwing garbage in the river;
- (d) if so, the details thereof; and
- (e) the number of persons penalised in this regard since the launch of the scheme?

ANSWER

THE MINISTER OF STATE (IC) FOR YOUTH AFFAIRS & SPORTS AND MINISTER OF STATE FOR WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION

(SHRI VIJAY GOEL)

(a) & (b) Yes, Madam. Govt has launched a number of scheme and campaign for cleaning Ganga river the latest being an umbrella program named Namami Gange on 13 May 2015. Cleaning of river Ganga is being carried out through various activities including treatment of municipal sewage, treatment of industrial effluent, river surface cleaning, rural sanitation, afforestation & biodiversity etc. The municipal sewage being generated in cities on the banks of Ganga is being managed by a mix of Interception & Diversion projects, sewerage network and sewage treatment plant (STP) projects. In Namami Gange, 155 projects for various activities such as sewage infrastructure, river front development, ghat & crematoria, ghat cleaning, rural sanitation etc. have been sanctioned. Out of 155 projects 39 numbers of projects have been completed so far.

(c) to (e) For causing environment pollution, action is taken against the offenders under the provisions of Environment (Protection) Act, 1986 and rules made there under. Vide Notification dated 07.10.2016 Government has also constituted authorities under EP Act, at National and State Level who have been given certain powers to prevent pollution in river Ganga including power to issue direction under Section 5 of E(P) Act, 1986.